



2026:AHC:53344

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9640 of 2026

Matsay Jivi Sahkari Samiti Limited Khurhand

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Deepak Dubey, Gyanendra Singh, Harsh Kumar Mishra
Counsel for Respondent(s)	: Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Counsel for the petitioner is permitted to make necessary corrections in the prayer clause of the writ petition.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Achal Singh, learned counsel for the respondent no.3 and perused the record.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Sub Divisional Magistrate, Tehsil-Naraini, District Banda to conclude the auction proceedings in pursuance of the advertisement no.328 dated 17.12.2005 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to conclude the aforesaid proceedings expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

March 16, 2026

Pramod Tripathi